

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 87346 OF 2018

[Arising out of Order-in- Appeal No: NSK/CEX/000/APPL/250/17-18 dated 23.02.2018 passed by the Commissioner of Central Excise (Appeals), Nashik]

Sudarshan Steel Re-rolling Mills

... Appellant

Plot no.D-46, Additional MIDC
Jalna, Maharashtra

versus

**Commr of CGST & Central Excise,
Aurangabad**

...Respondent

Commissionerate, CGST,
Town Centre, N-5, CIDCO, Aurangabad

APPEARANCE:

Shri Shankar Gouda Patil, Advocate for the appellant

Shri Sanjay Hasija, Authorised Representative for the respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86674 / 2021

DATE OF HEARING:	16-08-2021
DATE OF DECISION:	16-08-2021

PER: MR. S.K. MOHANTY, MEMBER (JUDICIAL)

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**